



Government of Jammu and Kashmir
Labour & Employment Department
Civil Secretariat, Jammu.

Notification

Jammu, the 15th December, 2017.

SRO 512 In exercise of the powers conferred by section 31 of the Contract Labour (Regulation and Abolition) Act, 1970, the Government of Jammu and Kashmir hereby exempt the "Start-ups" as defined by the Department of Industrial Policy & Promotion (DIPP), GOI except Industrial units/enterprises, from all the provisions of Contract Labour (Regulation and Abolition) Act, 1970 and rules made thereunder for a period of next two years, with immediate effect.

By order of the Government of Jammu and Kashmir.

Sd/-

(Kifayat Hussain Rizvi), IAS

Commissioner/ Secretary to the Government,

Dated: -15 -12-2017

No.L&E/Lab/64/2017

Copy to the:-

1. Advisor to Hon'ble Chief Minister, J&K.
2. Secretary to Government of India, Ministry of Labour and Employment, Shram Shakti Bhawan, New Delhi-110001.
3. Principal Secretary to the Governor, J&K.
4. Principal Secretary to the Chief Minister, J&K.
5. All Administrative Secretaries.
6. Divisional Commissioner, Jammu/Kashmir.
7. Secretary, Legislative Assembly/Council.
8. All Heads of Departments.
9. Director Information, J&K, Jammu with the request to publish the notification in leading english dailies one each from Jammu/Kashmir.
10. All Deputy Commissioners/District Development Commissioners.
11. General Manager, Government Press, Jammu for its publication in the next issue of the Government Gazette.
12. Consultant to the Minister for Labour and Employment for information of the Hon'ble Minister.
13. Private Secretary to Commissioner/Secretary to the Government, Labour and Employment Department.
14. SRO file (w.2.s.c).
15. Stock file.

(Dr. Irfan Ali Khan), KAS

Under Secretary to the Government

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